

III. A copy (in English and Hindi) of the Ministry of Labour and Rehabilitation (Department of Labour) Notification G.S.R. No 99(E), dated the 23rd February, 1983, publishing the Payment of Wages (Mines) Amendment Rules, 1983, under sub-section (fi) of section 26 of the Payment of Wages Act, 1936. [Placed in Library. See No. LT-6150/83.]

Limestone and Dolomite Mines Labour Welfare Fund (Amendment) Rules, 1931 and related papers

SHRI VEERENDRA PATIL: Sir, I also beg to lay on the Table, under sub-section (4) of section 16 of the Limestone and Dolomite Mines Labour Welfare Fund Act, 1972, a copy (in English and Hindi) of the Ministry of Labour Notification G.S.R. No. 550, dated the 12th June, 1982, publishing the Limestone and Dolomite Mines Labour Welfare Fund (Amendment) Rules, 1981, together with a statement giving reasons for the delay in laying the Notification. [Placed in Lib. ary. See No. LT-6186/83.]

Report and Accounts (1981-82) of the National Hydroelectric Power Corporation Limited, New Delhi and related papers

THE MINISTER OF STATE IN THE MINISTRY OF ENERGY (SHRI CHANDRA SHEKHAR SINGH): Sir, I beg to lay on the Table:

I. A copy each (in English and Hindi) of the following papers, under sub-section (1) of section 619A of the Companies Act, 1956:--

(i) Sixth Annual Report and Accounts of the National Hydroelectric Power Corporation Limited, New Delhi, for the year 1981-82, together with the Auditors' Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.

(ii) Review by Government on the working of the Corporation. II. Statement (in English and Hindi) giving reason, for 'tne delay... in laying the papeis mentione^ at I above.

{Placed in Library. See No. LT-6155/83 for I (i) and (ii) and IL]

Notification of the Ministry of Law, Justice and Company Affairs (Department of Company Affairs)

THE DEPUTY MINISTER IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI GHULAM NABI AZAD): Sir, I beg to lay on' the Table, under sub-section (3) of section 620A of the Companies Act, 1956, a copy (in English an<j Hindi) of the Ministry of Law, Justice and Company Affairs (Department of Company Affairs) Notification G.S.R. No. 164,' dated the 26th February, 1983 published in the Gazette of India, Part II, See 3, Sub-Sec. (i) dated 26-2-83. [Placed in Library. See No. LT-6156183.1

Report and Accounts (1981-82) of the Indian Telephbne Industries Limited, Bangalore and relatsd papers

THE DEPUTY MINISTER iN THE MINISTRY OF COMMUNICATIONS (SHRI VIJAY N. PATIL): Sir, I beg to lay on the Table:

I. A copy each (in English and Hindi) of the following papers, under sub-section (1) of section 619A of the Companies Act, 1956:—

(i) Thirty-second Annual Re-poi\ and Accounts of the Indian Telephone Industries Limited> Bangalore, for the year 1981-82, to gether with the Auditors' Report on the Accounts and the comments of the Comptroller and Audito, General of India thereon.

(ii) Review by Government on the working of the Company.

II. Statement giving reasons for the delay in laying the papers mentioned at I above.

[Placed in Library. Se_e No. LT-6154/83 for I (i) and (ii) and II.]